

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**(Civil Appellate Jurisdiction)**  
**S. A. No. 69 of 2020**

.....

Suresh Das & Anr. ..... Appellants

**Versus**

Banwari Chamar & Others ..... Respondents

**CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO**  
**(Through : Video Conferencing)**

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For the Appellants : Mr. Kumar Harsh, Advocate

For the Respondents :

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**02/29.06.2020**

Learned counsel for the appellants has submitted that though the Bench slip has been preferred for listing the case but there are certain defects.

Learned counsel has prayed four weeks' time to remove the defects.

Prayer is allowed.

Four weeks' time is granted to remove the defects.

Put up this case after four weeks'.

**(Kailash Prasad Deo, J.)**

Sunil-Jay/